

External Commercial Borrowing (ECB) norms has been recommended.

- (vii) Government has set up an Empowered Committee to examine and assist specific Research and Development Projects to improve technology for steel making and enhance the quality of Indian Steel.

[Translation]

Scheme for Tax Payers

3698. SHRI JANARDAN PRASAD MISHRA :

SHRI MANIBHAI RAMJIBHAI CHAUDHARI :

Will the Minister of FINANCE be pleased to state:

- (a) whether the number of tax payers and the amount of tax collected have registered an increase; .
- (b) if so, the extent of increase in the number of tax payers and the amount of tax collection;
- (c) whether the Government is formulating any scheme to further push up the number of tax payers and the tax collection; and
- (d) if so, the details of the Scheme?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) Yes, Sir.

(b) The details of number of tax payers, the amount of tax collected and the increase registered in the same is as follows:

Number of tax payers

Year.	Effective number of tax payers	Increase in Effective number of payers
1994-95	1,02,84,606	—
1995-96	1,06,64,514	3,79,908
1996-97	1,16,43,543	9,79,029
1997-98	1,31,67,736	15,24,193
1998-99 (upto 30th Sept. 98 latest available)	1,42,48,072	

Collection during

(Rs. in crores)

Taxes	1998-99	1997-98	Increase
Corporation Tax	23608*	20016	3592
Income Tax	19420*	17101	2319
Interest Tax	1208*	1205	3

* Figures are provisional. The final figures of collection during 1998-99 are not available so far.

(c) and (d) The Income Tax Department has undertaken a concerted drive to extend the national tax base. As a method of identifying potential tax payers, the 'one by six' scheme was extended to 35 cities in 1998-99. The scheme will now be extended to 19 more cities in the country in 1999-2000. As a consequence of this scheme, the number of tax payers and the amount of tax collections have undergone a steady increase.

Increase in Salary of NTC Labourers

3699. SHRI MOHAN RAWALE : Will the Minister of TEXTILES be pleased to state:

- (a) whether the representations of the Union had reached to an agreement to increase Rs. 175 in the monthly salary of the NTC and private mill labourers;
- (b) if so, whether its benefits has been given only to private mill labourers;
- (c) if so, the time by which that benefit is proposed to be given to the NTC mill labourers; and
- (d) if not, the reasons therefor?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) and (b) Rashtriya Mill Mazdoor Sangh, a representative union of textile industry in local area of Brihan Mumbai and textile mill owners' Association had reached an agreement dated 26.4.96 to grant Rs. 175/- as increase in monthly salary and allowances of all the textile mills employees governed by Bombay Industrial Relations Act, 1946. All the private sector textile mills located in Brihan Mumbai have implemented this agreement but the same has not been implemented by the local NTC mills due to the reference of the subsidiary corporation of NTC in Maharashtra to BIFR. The clause number 9 (b) of the agreement states that in case of mills which are declared as sick units under the Sick Industrial Companies Act (Special Provision) Act, 1985 payment of enhanced emoluments is subject to the sanction of BIFR.

(c) and (d) Extending the benefit to the NTC mill workers can be considered only after BIFR has approved the same.

[English]

Clearance of Imported Woollen Rags

3700. SHRI GEORGE EDEN : Will the Minister of FINANCE be pleased to state :

- (a) whether the different laws are adopted in clearance of imported woollen rags Consignments in different Customs Houses in the country;
- (b) if so, the reasons therefor;
- (c) whether the adjudication of synthetic/woollen rags has been made by the Cochin Customs Houses before de-stuffing the goods as per port records in the last year; and

(d) if so, the details thereof alongwith laws under which it is permissible?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) and (b) The assessment and clearance of imported goods is done uniformly in all ports of import under the Customs Act, 1962, which extends to the whole of India.

(c) and (d) Adjudication of woollen/synthetic rags has not been made in the Cochin Custom House before de-stuffing of the goods during the last year.

Industrial Parks in Gujarat

3701. SHRI CHANDRESH PATEL : Will the Minister of COMMERCE be pleased to state :

(a) the assistance provided for setting up of Industrial Parks in Gujarat during each of the last five years;

(b) the details of such Parks already set up and constructed during each of the last five years, State-wise;

(c) the criteria fixed for setting up of such Industrial Parks;

(d) the number of such Parks proposed to be set up in Gujarat during 1999-2000 and 2001; and

(e) the amount proposed to be allocated for the purpose?

THE MINISTER OF COMMERCE (SHRI RAMA-KRISHNA HEGDE) : (a) to (c) A centrally sponsored Export Promotion Industrial Park (EPIP) Scheme was introduced in August, 1994 with a view to involve State Governments in creation of infrastructural facilities for export oriented production. Only those units which give a legal undertaking to the State Government to export not less than 33% of their production are allowed to be set up in the Park. However, in the case of EPIPs in the North-Eastern States units undertaking to export 25% of their production are also allowed. On the basis of proposals received from State Governments, 19 EPIPs have been sanctioned for establishment. The details of the parks and Central assistance provided, including to that of EPIP in Gujarat is given in Statement.

(d) As per the scheme a second EPIP in a State would be considered only after the first one has been established and is found to be operating successfully. The first EPIP in Gujarat is still under implementation.

(e) Funds are not allocated State-wise and Central Grant for EPIPs released in proportion to States, contribution linked to progress of implementation.

Statement

Details of Exports Promotion Industrial Parks approved during the last five years

(Rs. Crores)

State	Location of the Project	Date of Approval	Estimated cost excl. cost of land	Area (acres)	Central grant released so far	Status of implementation
1	2	3	4	5	6	7
1. Kerala	Kakkanad (Distt. Ennakulam)	28.9.94	40.15	200	8.49	Under implementation
2. Maharashtra	Ambarnath (Distt. Thane)	28.9.94	14.82	250	10.00	Completed
3. Himachal Pradesh	Baddi (Distt. Solan)	28.9.94	9.99	236	3.00	Under implementation
4. Rajasthan	Sitapura (Distt. Jaipur)	28.9.94	16.62	365	10.00	Completed
5. Haryana	Kundli (Distt. Sonapat)	28.9.94	18.66	109.5	7.50	Under implementation
6. Karnataka	Hoodi (Distt. Bangalore)	28.9.94	15.01	190	10.00	Completed
7. Uttar Pradesh	Surajpur (Distt. Gautambudh Nagar)	20.12.94	18.50	193	10.00	Advanced stage of Completion
8. Tamil Nadu	Gommidipundi (Distt. Chengalpattu-MGR)	20.12.94	14.62	211	8.12	Under implementation
9. Andhra Pradesh	Pashamylaram (Distt. Medak)	20.12.94	14.56	227	9.00	Under implementation
10. Gujarat	Savli (Distt. Baroda)	14.3.95	16.00	200	7.20	Under implementation
11. Bihar	Hajipur (Distt. Vaishali)	28.4.95	11.11	200	3.00	Under implementation
12. Meghalaya	Byrnihat (Distt. Ribhoi)	28.4.95	13.00	209	7.50	Under implementation
13. West Bengal	Durgapur (Distt. Burdwan)	20.9.95	13.12	137.37	7.25	Under implementation